Central Administrative Tribunal, Principal Bench

0.A.No.1874/96

Hon'ble Mrs. Lakshmi Swaminathan, Member(J) Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this 2nd day of May, 1997

Onkar Sharma s/o late Shri Mangey Ram r/o Vill. & P.O. Siraspur Delhi - 110 042.

Applicant

(By Shri S.K.Rungta, Advocate)

Vs.

- 1. Union of India through Secretary Department of Communication New Delhi.
- Chief Postmaster Meghdoot Bhawan New Delhi.

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Respondents

(By Shri M.K.Gupta, Advocate)

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Hon'ble Smt. Lakshmi Swaminathan, Member(J)

We have heard the learned counsel for both the parties and perused the records. The learned counsel for the respondents has submitted a reply affidavit which is taken on record. In this reply they have stated that the correct results of the Postman examination held for 1996-97 have now-been published in which the applicant has been declared as successful. As a result of this, an offer has been made to the applicant for completion of certain formalities for appointment as Postman vide letter dated 30.4.1997. The learned counsel for the respondents has also submitted that the seniority of the applicant on appointment would be determined according to the merit obtained in the examination.

2. The learned counsel for the applicant submits that he is satisfied with the results announced with regard to the applicant but he pleads that costs be

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awarded in favour of the applicant, in the facts of the case, as the respondents have forced him to file this application unnecessarily. On the other hand, learned counsel for the respondents has submitted that the respondents deeply regret the irregularity that has crept in in publishing the results which has now been rectified.

3. We note the submissions made by the learned counsel for the parties and the position that the applicant has now been declared passed in the examination and he has been given the offer of appointment as Postman in the physically handicapped quota. Therefore, nothing survives in this application other than the question of costs. In the facts and circumstances of the case we direct that the respondents to pay a cost of Rs.500/- in favour of the applicant immediately.

O.A. is disposed of accordingly.

(R.K.AHOOJA)
MEMBER(A)

(SMT. LAKSHMI SWAMINATHAN)

MEMBER(J)

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